

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 212- IA/215(AHM) 2024
ITEM No. 213- IA/407(AHM) 2024
In
CP(IB) 169 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Canara Bank
V/s
Nakoda Ltd

.....Applicant

.....Respondent

Order delivered on 03/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Advocate a/w.
: Ms. Pragati Tiwari, Advocate
For the Liquidator : Mr. Arjun Sheth, Advocate a/w.
: Mr. Rajiv Chawla, Advocate

ORDER

IA/215(AHM) 2023 & IA/407(AHM) 2024

A purshish has been filed today across the bar by the respondent / liquidator, placing on record the minutes of the 15th CoC meeting held on 02.05.2024, wherein a decision has been taken to refund the 25% amount received and to postpone the auction until the order from the Hon'ble NCLT, which is annexed at page No. 9 of the said purshish.

In view of the above, **IA/215(AHM) 2023 & IA/407(AHM) 2024** are rendered infructuous.

Learned Counsel for the applicant is at liberty to reproach this Tribunal, within a period of 60 days if the refund is not received.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)